

46

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1380 of 1996

DATE OF ORDER: 4th SEPTEMBER, 1998

BETWEEN:

M.GOPAL

.. APPLICANT

and

The Director, Defence Research
Development Laboratory (DRDL),
Chandrayangutta,
Hyderabad.

.. RESPONDENT

COUNSEL FOR THE APPLICANT: Mr.S.LAXMA REDDY

COUNSEL FOR THE RESPONDENT: Mr.V.RAJESWAR RAO, ADDL.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, Member (Judl.)

JUDGEMENT

(ORDER PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.S.Laxma Reddy, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2. This OA is similar to the OA No.1381/96 which was disposed of on 2.9.98. The contentions and the prayer in this OA are similar to that of OA 1381/96. The order passed in OA 1381/96 squarely holds good in this OA also. The respondents should act as per the directions given in the order in OA 1381/96 in this OA also.

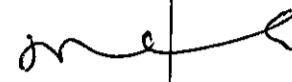

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3. The OA is disposed of as above. Time for compliance is 3 months from the date of receipt of a copy of this order. No order as to costs.


(B.S.JAI PARAMESHWAR)

MEMBER (JUDL.)

U 998


(R.RANGARAJAN)

MEMBER (ADMN.)

DATED: 4th September, 1998

vsn


DR

11/9/98

8

II COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M(J)

DATED: 11/9/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

C.A.NO. 1380/96

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

